

**THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Interlocutory Application No.3797/2019**  
**Company Appeal (AT) (Insolvency) No.577/2018**  
**In Contempt Case (AT) No. \_\_\_\_ of 2019**

**In the matter of:**

Manoj Kuma Agawal ..... Applicant

Versus

M/s Mehndipur Balaji Developers Pvt. Ltd. .... Respondent

Appearance: Ms. Shivya, Advocate for the Applicant.

**19.11.2019**

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Applicant filed the Contempt Petition on 23.10.2019 and the Office after scrutiny of the same on 01.11.2019, intimated the defects and returned the Contempt Petition to the Applicant on the same day. The Appellant re-filed the same on 15.11.2019. It is stated in the Interlocutory Application (IA) that office of the counsel was closed due to Diwali Festival and after obtaining the certified copy of the order from NCLAT, the defects could be cured only on November 13, 2019 with a delay of about five days, so, the same may be condoned.

3. Heard learned Counsel appearing for the Applicant and perused the averments made in the IA as well as Office report.

4. Considering the submissions made on behalf of the Applicant and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Contempt Petition is hereby condoned.

5. List the case before the Hon'ble Bench under the heading 'for admission' on 03.12.2019.

6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey)  
Registrar